

(b) No affidavits-in-opposition are filed, but only counter claim statements are filed in arbitration cases. In 6 cases counter claim statements could not be filed in time.

(c) Total pending cases are 340 of which :

Over 4 months . . . . .	309
Over 1 year . . . . .	20
Over 2 years . . . . .	98
Over 3 years . . . . .	77

(d) The working of the Litigation Branch is legal in nature and has to comply with legal procedures and requirements. Also the working of this branch is monitored as in the case of other branches of DGS&D and suitable action is taken as considered necessary from time to time.

[*Translation*]

**Credit-Deposit Ratio of Bihar**

2515. SHRI CHHEDI PASWAN  
SHRI MOHAM-MAD ALL  
ASHRAF FATMI } : Will  
SHRI RAM LAKHAN SINGH  
YADAV }

the Minister of FINANCE be pleased to state :

(a) the credit-deposit ratio of the various States and Union Territories;

(b) whether the credit-deposit ratio of Bihar is low as compared to some other states; and

(c) if so, the steps taken by the Government to increase the credit-deposit ratio of Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) State-wise/Union Territory-wise Credit-Deposit (C:D) ratio of commercial banks at the end of December, 1990 is given in the enclosed statement.

(b) Yes, Sir.

(c) The C:D Ratio is not the sole indicator of Economic Development of a particular State/Region. The actual level of credit in relation to locally mobilised deposits depend

upon the Credit absorption capacity of the State Region. The banks have been advised to ensure that wide regional disparities among various states in credit deployment are reduced and steps are taken to increase flow of credit to all productive and identified proposals in deficient areas. The progress in this direction is monitored by State Level Banker's Committee, State Governments and Reserve Bank of India on a regular basis

**Statement**

Name of the State/ Union Territory	C:D Ratio
<b>I. NORTHERN REGION</b>	
Haryana . . . . .	58.61
Himachal Pradesh . . . . .	36.18
Jammu & Kashmir . . . . .	43.21
Punjab . . . . .	43.69
Rajasthan . . . . .	56.71
Chandigarh . . . . .	128.91
Delhi . . . . .	78.89
<b>II. NORTH-EASTERN REGION</b>	
Assam . . . . .	53.09
Manipur . . . . .	74.93
Meghalaya . . . . .	23.48
Nagaland . . . . .	45.11
Tripura . . . . .	62.58
Arunachal Pradesh . . . . .	20.51
Mizoram . . . . .	33.90
Sikkim . . . . .	22.68
<b>III. EASTERN REGION</b>	
Bihar . . . . .	38.76
Orissa . . . . .	81.38
West Bengal . . . . .	53.60
Andman & Nicobar . . . . .	33.22
<b>IV. CENTRAL REGION</b>	
Madhya Pradesh . . . . .	66.19
Uttar Pradesh . . . . .	44.70
<b>V. WESTERN REGION</b>	
Gujarat . . . . .	56.55
Maharashtra . . . . .	75.86
Goa . . . . .	32.68
Dadra & Nagar Haveli . . . . .	50.53
Daman & Diu . . . . .	21.99

Name of the State/ Union Territory	C:D Ratio
<b>VI SOUTHERN REGION</b>	
Andhra Pradesh . . . . .	84.85
Karnataka . . . . .	87.23
Kerala . . . . .	59.70
Tamil Nadu . . . . .	100.42
Pondicherry . . . . .	54.96
Lakshadweep . . . . .	17.58
ALL INDIA . . . . .	65.95

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**Ban on New Appointments**

2516. SHRI ASTBHUJA PRASAD SHUKLA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to impose ban on new appointments in the Government offices and banks; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) There is no proposal to impose ban on new appointments in Government Offices and Public Sector Banks.

(b) Does not arise.

[English] 253

**Re-opening of Branches of Indian Investment Centres**

2517. SHRI BALRAJ PASSI : Will the Minister of FINANCE be pleased to state :

(a) the reasons for closure of the overseas branches of the Indian Investment Centre;

(b) whether the Government propose to re-open these branches;

(c) if so, when;

(d) if not, the reasons therefor;

(e) whether the Government also propose to open the branches of the Indian Investment Centre within the country; and

(f) if so, the details thereof?

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THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) :

(a) The Indian Investment Centre's offices abroad were closed as part of a larger design to reduce bureaucratization and to provide integrated services to NRIs/investors.

(b), (c) and (d) Such a proposal may be considered, if required for the successful implementation of the Industrial Policy of the Government.

(e) and (f) There is no such proposal under consideration of the Government.

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**Amalgamation of Regional Rural Bank**

2518. SHRI HANNAN MOLLAH: Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to amalgamate all the regional rural banks in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) No, Sir.

(b) Does not arise.

(c) Each Regional Rural Bank is a separate legal entity under the Regional Rural Bank's Act, 1976 and operates within the specified local limits. The Government desire to maintain the separate identity and character of such banks.

**Revamping of Export Processing Zone**

2519. SHRI MAHESH KUMAR KANODIA  
SHRI CHETAN P. S. CHAUHAN } :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Indian Institute of Foreign Trade has called for revamping the export processing zones to make free trade zones an effective instrument of export promotion as reported in the 'Economic Times' of July 16, 1991;